

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
09-05-2024 AT 10:30 AM**

CP(CAA) No. 35/230/HDB/2023
u/s. 230 of Companies Act, 2013

IN THE MATTER OF:

M/s. Transcell Biolife Private Limited (Transferor Company) and 2 Others and
M/s. Transcell Biosciences Private Limited (Transferee Company) and their
Respective shareholders and creditors **...Petitioner**

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

ORDER

Learned Counsel Mr Anil Mukherji P, for petitioner present physically.
Smt Kusum Yadav, Assistant RD from RD Office present physically.
Mr D Vasantrao Meshram, from OL Office present physically and states that
affidavit on compliance have been served on the OL on 08.05.2024. Hence, he
prays time for filing report.
Call on 30.05.2024.

Learned RD present and states that an application to set aside the order
forfeiting the right to file counter has been filed and subsequently counter also
has been filed. If that be so, let that IA be listed if it is in order, on the next
hearing date and if there are any objections from the registry, let the same be
cured expeditiously.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)